

**COURT-I****IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)****APPEAL NO. 290 OF 2016****Dated: 31<sup>st</sup> March, 2017****Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)****In the matter of :****GAIL (India) Ltd. ...Appellant(s)  
Vs.  
Petroleum & Natural Gas Regulatory Board & Anr. ...Respondent(s)****Counsel for the Appellant(s) : Mr. Gourab Banerji, Sr. Adv.  
Mr. Yoginder Handoo  
Mr. Syed A. Haseeb  
Mr. Sahil Tagotra a/w  
Mr. Navjot kHurana (Rep.)****Counsel for the Respondent(s) : Mr. Sumit Kishore for R.1  
  
Mr. M.G. Ramachandran  
Mr. Piyush Joshi  
Ms. Maulishree Gupta  
Ms. Preksha Dugar for R.2****ORDER**

Learned counsel for the respondents seek two weeks time to file reply. They may file the same on or before 17.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 02.05.2017 after serving copy on the other side.

List the matter on **05.05.2017.**

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
Ts/Vg

**(Justice Ranjana P. Desai)**  
**Chairperson**